

12.10 hrs.

RE : DETAINEES UNDER TADA - *Contd.*

*(Interruptions)*

[English]

MR. SPEAKER : How long can we discuss TADA here?

*(Interruptions)*

MR. SPEAKER : I do not think that we need to discuss this.

*(Interruptions)*

KUMARI MAMATA BANERJEE (Calcutta South) : Sir, the TADA law...*(Interruptions)*

[Translation]

SHRI VINAY KATIYAR (Faizabad) : Those who are being killed...*(Interruptions)* they are not being discussed. Those who have resorted to gundaism and crime are at present behind the bars...*(Interruptions)* No discussion is being held on the killing of persons...*(Interruptions)* The valuable time of the house is being wasted...*(Interruptions)* That law should be resorted again...*(Interruptions)*

[English]

KUMARI MAMATA BANERJEE : Sir, you gave me the chance to speak...*(Interruptions)*. Sir, let me be allowed to speak...*(Interruptions)*.

MR. SPEAKER : Please do not do this any more.

KUMARI MAMATA BANERJEE : Sir, the point is that TADA law is no more there but the problem lies with Clause (2) of the old Bill. Since Clause (2) exists, the Government cannot release innocent detainees under TADA. May I request the Minister of Parliamentary Affairs that because of the old law...*(Interruptions)*

SHRI A.C. JOS (Idukki) : I am on a point of order.

MR. SPEAKER : There is no point of order during Zero Hour.

*(Interruptions)*

MR. SPEAKER : Why do you not help your friends?

[Translation]

MR. SPEAKER : Speak as much as you can and speak altogether.

[English]

Everybody will speak at a time.

KUMARI MAMATA BANERJEE : Sir, I would like to draw the attention of the Minister of Parliamentary Affairs to the fact that TADA law is no more there, but because of Clause (2) of the old law, TADA exists for the

detainees. That is why, may I request the Minister - in the name of Review Committee, the Government is not monitoring the review system and not asking the State Governments that the innocent people should be released - that the Government should go through the matter and release the innocent people. But until and unless Clause (2) is removed from the Statute Book, it is very difficult to do so. So, may I request the Government that the old clause may be deleted so that TADA detainees may be released?...*(Interruptions)*

MR. SPEAKER : Kumari Mamata Banerjee, how are you talking? Do not talk to them.

*(Interruptions)*

KUMARI MAMATA BANERJEE : Sir, Clause (2) of the old law exists for TADA detainees. That is why, until and unless Clause (2) is removed from the Statute Book, it is not possible to release them...*(Interruptions)*

MR. SPEAKER : I do not know which one is going on record.

*(Interruptions)*

KUMARI MAMATA BANERJEE : Therefore, the Government should review Clause (2) and make arrangement to release the innocent people ....*(Interruptions)*

MR. SPEAKER : Mamataji, you are not supposed to argue with them. You should address the Chair.

KUMARI MAMATA BANERJEE : Sir, I told you that TADA is no more there but...*(Interruptions)*

[Translation]

MR. SPEAKER : If you sit quietly, I shall give you an opportunity to speak.

*(Interruptions)*

[Translation]

VAIDYA DAU DAYAL JOSHI (Kota) : Sir, they are playing politics of votes...*(Interruptions)\**

[English]

MR. SPEAKER : Nothing is being recorded. What can I do?

*(Interruptions)*

MR. SPEAKER : Shri Azmi, I will come to you provided you sit quietly.

*(Interruptions)*

[Translation]

KUNWAR SARVARAJ SINGH (Aonla) : Mr. Speaker, Sir, it is a serious matter which has been in existence since the formation of this Government. Sir, the Hon. Members sitting on the opposite benches...*(Interruptions)*

\* Not Recorded.

Sir, they do not want to hold discussion on such sensitive issues. In that too, they raise the question of Hindu and Muslim...*(Interruptions)* Sir, many people are staging Dharna...*(Interruptions)*

Sir, all the hon. Members of Lok Sabha and Rajya Sabha are staging Dharna outside the House. The innocent persons put in jail after the repeal of TADA, should be released...*(Interruptions)* This Government has made efforts to provide relief to TADA detenees. After the formation of his Government in Uttar Pradesh Shri Mulayam singh Yadav repealed this Act...*(Interruptions)*

[English]

MR. SPEAKER : It is not a debate. I am not allowing a debate. It is enough. Enough is enough. Please sit down. You cannot have a debate.

*(Interruptions)*

SHRI SOMNATH CHATTERJEE (Bolpur) : Sir, a very important suggestion has been made by Shri Rajesh Pilot. Let the Home Minister look into this matter and come before the House so that an appropriate decision could be taken.

MR. SPEAKER : I think so.

SHRI SOMNATH CHATTERJEE : Sir, that is the best thing to do. No decision can be taken here. Let the Home Ministry look into the matter.

MR. SPEAKER : Mr. Minister, do you want to say something?

*(Interruptions)*

[Translation]

KUNWAR SARVARAJ SINGH : Mr. Speaker, Sir, they should be released.

MR. SPEAKER : I know, it is a serious issue but it is not a debate.

*(Interruptions)*

MR. SPEAKER : It is not a debate. We cannot hold debate. There will not be any debate in Zero Hour.

KUNWAR SARVARAJ SINGH : Through you, I would like to say one thing...*(Interruptions)\**

[English]

MR. SPEAKER : Nothing will go on record except what the Minister says.

*(Interruptions)\**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANT JENA) : Sir, I have taken note of the sentiments expressed by the hon. Members. Let this point be made very clear from the Government's side. The Government is interested to have a review of the whole situation. I will

\* Not Recorded.

convey the feelings of the hon. Members to the Home Minister and the Prime Minister and the Government will make a detailed statement on this issue itself...*(Interruptions)*

The Government will make a detailed statement on this issue soon...*(Interruptions)*

MR. SPEAKER : I have called Shri Chauhan. This matter is closed now. Nothing will go on record. I have called the next Member. After the assurance from the Government, what else do you want?

[Translation]

SHRI SHIVRAJ SINGH (Vidisha) : Mr. Speaker, Sir, the department of Railway seems to have fallen on bad days. Rail accidents are taking place one after another. Likewise, train decoities take place one after another. Yesterday, when the Hon. Minister of Railway was attending a programme in Bhopal the capital of Madhya Pradesh, Guna-Shivpuri passenger collided with a bus at Guna. The collision was so powerful that the entire bus was smashed and the bodies of the passengers were tom to pieces. Ten passengers died on the spot, another ten succumbed to their injuries on their way to hospital and sixty passengers are fighting against the death. The saddening aspect of this accident is that no railway officer reached the site of accident even after two hours of the accident.

[English]

MR. SPEAKER : No more; please conclude.

[Translation]

SHRI SHIVRAJ SINGH : Mr. Speaker, Sir, the Minister of Railway was in Bhopal yesterday. The entire administration of the Railway department was busy in his service. No railway officer reached the accident site even two hours after the accident. I would like to know whether the gate keeper who manned the rail-crossing did not receive the signal of approaching train? I demand that the Government should provide a compensation of Rs. two lakh to each family of the deceased and make proper arrangements for the treatment of injured passengers...*(Interruptions)* the death toll is likely to increase.

[English]

MR. SPEAKER : The Minister wants to say something you have made you point.

[Translation]

VAIDYA DAU DAYAL JOSHI (Kota) : Mr. Speaker, Sir, thirty passengers have been killed...*(Interruptions)*

[English]

MR. SPEAKER : Please sit down. The Minister wants to reply to it. He has understood your point.